

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1513 & 1512 OF 2019 IN**  
**APPEAL NO. 225 OF 2018 & IA NO. 128 OF 2019**

**Dated : 11<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**D.B. Power Limited**

**...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganathan  
Mr. Deepak Khurana  
Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1  
  
Ms. Ranjitha Ramachandran for R-3  
  
Mr. Aashish Anand Bernard  
Mr. Paramhans for R-5

**ORDER**

**IA NO. 1512 OF 2019**  
**(Applications for directions)**

Issue notice to Respondents, returnable on 03.10.2019. Mr. S. Vallinayagam, learned counsel takes notice on behalf of Respondent No. 1. Ms. Ranjitha Ramachandran, learned counsel takes notice on behalf of Respondent No. 3 and Mr. Aashish Anand Bernard, learned counsel takes notice on behalf of Respondent No. 5.

**IA NO. 128 OF 2019**  
**(Applications for amendment of Memo of Appeal)**

Issue fresh notice to those Respondents who are not appearing, returnable on 03.10.2019.

**IA NO. 1513 OF 2019**  
**(Application for urgent listing)**

For the reason stated in the application, list the matter on **03.10.2019**. Application is disposed of.

**(S. D. Dubey)**  
**Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**